

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00186/2018 & MA/310/00187/2018

&

OA/310/00448/2018

Dated Wednesday the 18th day of April Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

1.M.Philip,
2.R.Anthony,
3.A.Vijaya Kumar,
4.A.Arokiya Dass.Applicants

By Advocate M/s. N. Fidelia

Vs

1.Union of India rep by its,
Secretary to Government of India,
Ministry of Defence,
South Block, DHQ PO, New Delhi 110011.
2.The Director General,
HQ-IDS, Ministry of Defence,
Kashmir House, Rajaji Marg,
New Delhi. Pin – 110011.
3.The Commandant,
Defence Services Staff College,
Wellington Barracks Post,
The Nilgiris 643231.
4.The Mess Secretary,
Office Mess – Defence Services Staff College,
Wellington Barracks Post,
The Nilgiris 643231.Respondents

By Advocate Mr. K. Rajendran

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

Heard. MA 186/2018 has been filed by the applicants for condonation of delay in filing this OA.

2. Learned counsel for the respondents has no objection in allowing the MA for condonation of delay. MA 186/2018 is allowed.

Delay condoned.

3. MA 187/2018 filed by the applicants for joining together is allowed.

4. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondents to dispose of the representation of the applicant dated 29.08.2016, favourably in accordance with law and equity by fixing a time limit and pass such further or other order as this Hon'ble Court may deem fit and proper and render justice.”

5. It is submitted that the applicants who were appointed as Casual Labourers in the respondents department made their individual representations on 18.07.2016 & 29.08.2016 for regularisation of their services. The representations are pending for consideration. Learned counsel for the applicants submits that the applicants would be satisfied if the 3rd respondent is directed to consider their representations within a time limit to be stipulated by this Tribunal.

6. Learned counsel for the respondents has no objection to the same.

7. To meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 3rd respondent to consider the representations of the applicants dt. 18.07.2016 & 29.08.2016 in accordance with law and pass a reasoned and speaking order within a period of 12 weeks from the date of receipt of a certified copy of this order.

8. OA is disposed of with the above direction at the admission stage.

**(B. Bhamathi)
Member(A)
18.04.2018**

SKSI